

**Central Administrative Tribunal
Principal Bench**

**OA-1896/2018
MA-2133/2018**

New Delhi, this the 15th day of May, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Braham Prakash,
Age-62 years,
S/o Lt. Puransingh,
R/-C-24, Lal Bagh,
Loni Gaziabad, UP-201102
Post-Retd Mali.

... Applicant

(through Sh. Pushpinder Yadav)

Versus

1. Commissioner (EDMC),
419, Udyog Sadan, Patparganj,
Industrial Area, New Delhi-110096.

2. The Director,
Horticulture (EDMC),
419, Udyog Sadan, Patparganj,
Industrial Area, New Delhi-110096.

... Respondents

ORDER (ORAL)

MA No. 2133/2018 filed for exemption from filing typed copy of annexures is allowed.

OA No. 1896/2018

The prayer made by the applicant in this OA is to direct respondent no. 2 to decide his representation dated 05.04.2018 in a time bound manner.

2. Given the nature of prayer, there is no necessity to issue notices to the respondents at this stage. Respondent no.2, The Director, Horticulture (EDMC), is directed to consider and decide the representation of the applicant dated 05.04.2018 by passing a reasoned and speaking order in the light of rules, regulations and law in this regard within a period of three months from the date

of receipt of a certified copy of this order. Needless to add that such a direction, does not in any way reflect my views on the merits of the case.

OA is accordingly disposed of.

**(Uday Kumar Varma)
Member (A)**

/ns/